GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES

LOK SABHA STARREDQUESTIONNO:*49 TO BE ANSWEREDON THE 20th JULY,2018/ASHADHA29, 1940 (SAKA)

QUESTION RESTRUCTURINGOF LOANS

*49: DR.ANSHULVERMA:

Willthe Ministerof FINANCEbe pleased to state:

- a) whether the Governmenthas restructured the loans of wilful defaulters during each of the last three years and the current year and if so, the details thereof, State/UT and bank-wise;
- b) the details of criteria/normsfollowed by the banks in restructuring of loans of wilfu defaulters;
- c) whether cases of deviation/violation of the said criteria/norms by banks in restructuring of loans of wilful defaulters have come to the notice of the Governmentduringthe said periodand if so, the details thereof, bank-wise;
- d) whether the Non-Performing Assets (NPAs) of banks have touched an alarming level due to such restructuring of loans of wilfuldefaulters during the said period; and
- e) if so, the details thereof along with the remedial measures taken by the Government in this regard, bank-wise?

ANSWER FINANCEMINISTER (SHRI PIYUSHGOYAI)

(a) to (e): A statement is laid on the Table of the House.

Statement as referred to in reply to paragraphs (a) and (e) of Lok Sabha starred question no. *49 for answer on 20thJuly, 2018/Ashadha 29, 1940 (Saka) by Dr. Anshul Verma regarding Restructuring of Loans

(a) to (e): As per the instructions of the Reserve Bank of India (RBI), wilful defaulters are ineligible for restructuring. However, in cases where the existing promoters are replaced by new promoters, and the borrower company is totally delinked from such erstwhile promoters/management lenders may take a view on restructuring such accounts based on their viability, without prejudice to the continuance of criminal action against the erstwhile promoters/management. Public Sector Banks have informed that loans of wilful defaulters have not been restructured during the last three financial years and the first quarter of the current financial year.